

FORM No. 37

**BAIL BOND**

(Section 426 or 499, Criminal Procedure Code)

IN THE COURT OF.....

Criminal Appeal No. .... of 20.....  
Sessions case

(Criminal Miscellaneous Petition No. .... of 20.....)

Calendar Case No. .... of 20..... on the file of the Magistrate  
Sessions Sessions Judge

The State

V.

To

The Court of.....

Whereas I have been convicted by the Magistrate of.....  
committed Sessions Judge  
..... of the offence .....

.....  
on the charge

punishable under Section..... of the Indian Penal Code and sentenced to  
Act..... of.....

rigorous imprisonment for..... and to pay a fine of

₹ ..... in the above case, and whereas I have, on preferring the  
above appeal, been admitted to bail by the said Court of (a).....  
petition

..... in its order, dated the..... day of..... 20....., I do hereby  
bind myself to attend before the said Court.....

at 10 a. m. on..... day the..... day of..... 20..... or any other Court  
to which the Appeal or the Sessions Case may be transferred or whenever required by the said  
Court or the Court of (b).....

..... pending execution of the order of the Court of Appeal

and in case of my making default herein, I bind myself to forfeit to the Government of Kerala  
the sum of ₹ .....  
trial

Dated this..... day of..... 20.....

(Signature or thumb impression of the accused)

We, the marginally named persons, hereby declare ourselves sureties for the above-named accused, and we do hereby bind ourselves to produce him before the said Court or any other Court to which the Appeal or the Sessions Case may be transferred or the Court of (b).....on the day fixed or whenever called upon by the said Court or the Court of (b).....pending execution of the order of the Court of Appeal and in case of our making default therein we the said sureties hereby bind ourselves to forfeit to the Government of Kerala each of us the sum of ₹ .....

(Signature of the sureties)

Executed this.....day of.....20.....

Magistrate/Judge

To

The Superintendent, .....Jail.

(To obtain the signature of the accused and return the bail bond for record in this office)

**Sureties**

Number	Name	Father's Name	Caste	Age	Calling	Residence	Remarks

Note.—(a) Name of the court in which the Appeal or Sessions Case is filed should be entered.

(b) The name of the court to the satisfaction of which bail is furnished should be entered.